

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P.(IB)2787/(MB)/2018

CORAM:

SHRI V. P. SINGH  
MEMBER (J)  
SHRI RAJESH SHARMA  
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 5.9.2019

NAME OF THE PARTIES: Mahalaxmi TMT Pvt Ltd  
V/s  
TEC Infra Ltd

Section 9 of the Insolvency and Bankruptcy Code, 2016.

**ORDER**

125. **C.P (IB)-2787/MB/2018**

Heard the argument of the Ld. Counsel for Operational Creditor. There is no representation from the Corporate Debtor. Till date, no reply has been filed, despite service of notice. This Petition is admitted.

Mr Sundararajan Devanathan, having Reg. No. IBBI/IPA-003/IP-N00097/2017-18/10972 is appointed as IRP.

Detailed judgment later on.

Sd/-  
RAJESH SHARMA  
Member (Technical)

Sd/-  
V. P. SINGH  
Member (Judicial)